

(b) if so, when the survey was conducted;

(c) the particulars of such industrial units which were found guilty; and

(d) the action taken against those industrial units under the law?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) Yes, Sir. But the survey was made with respect to water pollution only.

(b) The survey was conducted during 1984.

(c) 1978 industries were found not to have effluent treatment plants. These, among others, related to caustic soda, distillery and brewery, fertilisers, man-made fibre, iron and steel, insecticides and pesticides, pulp and paper, tanneries, etc. The names are available in the survey published.

(d) Requisite legal action has been initiated by the Pollution Control Boards under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, and by the Government under the Environment (Protection) Act, 1986.

AIDS Cases State-wise

1117. SHRIMATI PRABHAWATI GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of AIDS cases which have been reported during the year 1988 in the country, State-wise;

(b) the number of patients out of them who were foreigners; and

(c) the precautionary measures taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). 13 cases of AIDS have been

reported during the year 1988 in the country. State-wise information is given below:

Sl. No.	State	No. of cases
1.	Maharashtra	2
2.	Punjab	2
3.	Delhi	1
4.	Pondicherry	1
5.	Kerala	1
6.	Tamil Nadu	1
7.	West Bengal	1
8.	Uttar Pradesh	1
	Total	10
	Foreigners	3
	Grand Total	13

Out of 13 cases, three were foreigners.

(c) Precautionary measures taken by Government include:-

- i) Clinical and serological surveillance for detection of cases;
- ii) Counselling and care of sero positive cases;
- iii) Health Education for general public and high risk groups;
- iv) Screening of blood and blood products for HTV infection;
- v) Enactment of legislation.

Agro Forestry in States

1118. SHRI RADHAKANTA DIGAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are taking steps to promote agro forestry in the country; and

(b) if so, State-wise details of amount provided for the purpose during the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). Agro-forestry is included in Central and State sector afforestation schemes as well as externally-aided Social Forestry Projects. The statewise details of allocations for afforestation activities, including agro-forestry, in the last three years is given in the Statement below.

STATEMENT

Statewise details of amounts allocated for Afforestation Schemes including Agro-Forestry during last three years

		Rs. in Lakhs
Sl. No.	State	Total Amount Allocated 1986-87 to 1988-89
1	2	3
1.	Andhra Pradesh	10433.15
2.	Arunachal Pradesh	1311.25
3.	Assam	5806.50
4.	Bihar	13543.12
5.	Goa*	414.00
6.	Gujarat	9475.47
7.	Haryana	4669.52
8.	Himachal Pradesh	5952.55
9.	Jammu & Kashmir	3024.13
10.	Karnataka	7435.99
11.	Kerala	6134.50
12.	Madhya Pradesh	13629.74
13.	Maharashtra	12212.12
14.	Manipur	1253.25
15.	Meghalaya	1983.50
16.	Mizoram	1667.50
17.	Nagaland	1377.25

1	2	3
18.	Orissa	7269.54
19.	Punjab	2605.00
20.	Rajasthan	8864.42
21.	Sikkim	668.00
22.	Tamil Nadu	10384.90
23.	Tripura	1293.75
24.	Uttar Pradesh	21424.14
25.	West Bengal	8461.87
26.	A & N Islands	525.00
27.	Chandigarh	71.10
28.	D & N Haveli	226.00
29.	Delhi	277.05
30.	Lakshadweep	16.25
31.	Pondicherry	117.50

* Includes the figures for Union Territory of Daman & Diu.

Note: In addition, the Indian Council of Agricultural Research provides assistance to its institutes and State Agriculture Universities under the All-India Coordinated Research Project on Agro-forestry.

Registration of Food Adulteration Cases

1119. SHRI K. PRADHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of food adulteration cases registered in the country State and Union Territory-wise, during the last two years; and

(b) the number of persons convicted on charges of adulteration with details of

punishment given to them during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). As per the available information received from various State Governments and Union Territory Administration, the number of prosecution launched and the number of persons convicted under the Prevention of Food Adulteration Act 1954 in the Country (State-wise) for the years 1986-1987 is given in the statement below.